

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 2

Service Tax Appeal No. 21705 of 2015

(Arising out of Order-in-Appeal No. TVM-EXCUS-000-APP-002-15-16 dated 23.04.2015 passed by the Commissioner of Central Excise, Customs and Service Tax (Appeals - III), Cochin.)

Shri. G. Chandrababu,

Proprietor, M/s. Sree Dhanya Homes,
T. C. No. 09/875, Sasthamangalam,
Trivandrum – 695 010.

.....**Appellant(s)**

Versus

**Commissioner of Central Excise &
Customs,**

ICE Bhavan, Press Club Road,
Trivandrum – 695 001.

.....**Respondent(s)**

APPEARANCE:

None for the Appellant.

Mr. Vinod Kumar Garhwal, Superintendent (AR) for the Respondent.

CORAM:

HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)

HON'BLE SMT. R. BHAGYA DEVI, MEMBER (TECHNICAL)

Final Order No. 21761 /2025

Date of Hearing: 04.11.2025

Date of Decision: 04.11.2025.

PER : P.A. AUGUSTIAN

None for the appellant. Learned AR for the Department submitted that the appellant has availed the Sabka Vishwas (Legal Dispute

Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

(P.A.AUGUSTIAN)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

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